

d
ITEM NO.201

COURT NO.4

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2689/2012

(From the judgement and order dated 07/05/2009 in CRLA No.884/2000, of The HIGH COURT OF M.P AT JABALPUR)

RAM VISWAS

Petitioner(s)

VERSUS

STATE OF M.P.

Respondent(s)

(With appln. for exemption from filing O.T., bail, exemption from filing c/c of the impugned order and office report)
(For final disposal)

Date: 10/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. S.C. Patel, Adv. (SCLSC)

For Respondent(s) Ms. Vibha Dutta Makhija, Adv.

UPON hearing counsel the Court made the following

O R D E R

The Registry is directed to call for the entire records relating to the above matter within a period of two weeks.

On receipt of the said record, the State is directed to file typed set of documents containing oral and documentary evidence within a period of four weeks thereafter.

List on 20th November, 2012.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master